

**FORM No. 4**

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH**ORDER SHEET**

Application No. O.A. 643 of 2006

Applicant(s) Gada Sahoo @ Gada Chhara Sahoo Respondent(s) Union of India & Others

Advocate for Applicant(s) M/s. Siddharth Prasad Mishra Advocate for Respondent(s).....

B. B. Mishra
A. Sinha

| NOTES OF THE REGISTRY | ORDERS OF THE TRIBUNAL |
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| <p>I. P. O of R.S. 557 filed. Copy not Served. Defects pointed out in in Scrutiny Sheet may kindly be seen. For favour of Registration / consideration please.</p> <p><u>Sh</u> 8.9.06</p> <p><u>Sh</u> 11.9.06</p> <p><u>Sh</u> 11.9.06</p> <p>For Admission. Copy served.</p> <p><u>Sh</u> 11.9.06</p> | <p>REGISTER</p> <p>1. Order dated 12-09-2006.</p> <p>Heard learned Counsel for the Applicant and Mr. S. K. Joshi, Lt. Standing Counsel for the Railways.</p> <p>It is seen that the grievance made by Applicant in his representations under Annexures - A/8 & A/9 are still lying with Respondent No. 4.</p> |

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Or. Dr. 12.09.06

Captain and
handed over to
both the counsels
on 13th Sept 106.

Copies of order
Copies of OA sum
to all respects.

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In this view of the matter, without expressing any opinion, on the merit of this OA, the matter is disposed of with direction to the Ref. No. 4 to dispose of the representation of the Applicant under Annexures - A⁷⁸ & A⁷⁹ with a measured order within a period of two months from the date of communication of this order.

Send copies of this order, along with copies of the OA to the Respondents & three copies of this order be given to Ad. Counsel for both sides. Respondent No. 4 is also directed to take into consideration the averments made in this OA while considering the representation of the Applicand.

W. ^{prop} Markland)